

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
(Civil Writ Jurisdiction)  
W.P. (C) No. 4799 of 2005**

.....  
Thanda Devi & Others ..... Petitioners  
**Versus**  
The State of Jharkhand & Others ..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO  
(Through : Video Conferencing)**

.....  
For the Petitioners : Mr. H.K. Mahato, Advocate.  
For the Respondent/State: Mr. P.C. Roy, S.C. (L&C)-I.  
Mr. Abhishek Srivastava, Advocate.

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**07/06.09.2021.**

Heard, learned counsel, Mr. Abhishek Srivastava.

Learned counsel, Mr. Abhishek Srivastava seeks indulgence of this Court in granting four weeks' time because of death of previous counsel, Mr. Kundan Kumar Srivastava.

Learned counsel, Mr. Abhishek Srivastava has submitted that he undertakes to file Vakalatnama on behalf of respondent no. 5, as other respondents namely, respondent no. 4 – Ranglal Mahli, son of Late Meghu Mahli, respondent no. 6 – Painath Mahli @ Prem Nath Mahli, son of Late Sahbait Mahli & respondent no. 7 – Asha Ram Mahli, son of Late Jairam Mahli, all resident of Village – Chokesereng, Tola Kaklaga, P.O. & P.S. - Silli, District – Ranchi have died during pendency of the writ petition.

Under the aforesaid circumstances, learned counsel, Mr. Abhishek Srivastava is directed to give information about the date of death of respondent nos. 4, 6 & 7 and also about the names of their legal heirs to be substituted, within a period of four weeks.

Two weeks' further time is granted to learned counsel for the petitioner to file petition for substitution of legal heirs of respondent nos. 4, 6 & 7.

Put up this case after filing of the substitution petition.

**(Kailash Prasad Deo, J.)**

Sunil/-